

**IN THE HIGH COURT OF GUJARAT AT AHMEDABAD**

**R/SPECIAL CRIMINAL APPLICATION (QUASHING) NO. 5565 of 2024**

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MEHUL MANSUKSHBHAI BOGHARA

Versus

STATE OF GUJARAT & ANR.

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Appearance:

MR. R. B. MENDAPARA(14674) for the Applicant(s) No. 1

S M KIKANI(7596) for the Applicant(s) No. 1

for the Respondent(s) No. 2

MS MD MEHTA, PUBLIC PROSECUTOR for the Respondent(s) No. 1

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**CORAM:HONOURABLE MR. JUSTICE NIRZAR S. DESAI**

**Date : 20/06/2024**

**ORAL ORDER**

Rule. Learned APP waives service for the Respondent-State.

1. Learned Advocate, Mr. Mendapara, appearing for the petitioner, under the instructions, seeks permission to withdraw this petition, at this stage.

2. Permission, as prayed for, is granted. This petition stands disposed of, as **withdrawn** at this stage. Rule is discharged.

**(NIRZAR S. DESAI,J)**

UMESH/-